

(SHRI RAM NIWAS MIRDHA) : (a) to (c). There is no Import Monitoring Committee on Rubber under this Ministry. However, the Rubber Monitoring Group is an informal inter-Ministerial group of officials devised to expedite decisions on matters of importance concerning rubber, after taking stock of the situation prevailing from time to time.

There is no provision for having any outside representatives on this group and as such the question of giving representation to a grower member from Kerala on this Group does not arise.

#### **Subsidy given to Kerala in Janata Cloth**

4263. SHRI V.S. VIJAYARAGHAVAN : Will the Minister of TEXTILES be pleased to state :

(a) whether the Union Government are giving a subsidy of rupees two per one square meter on janata cloth;

(b) if so, the total amount of subsidy given to Kerala during the previous year;

(c) whether there are complaints that the weavers co-operative societies in Kerala have not got the subsidy or other benefits extended by Government; and

(d) if so, the remedial steps taken ?

THE DEPUTY MINISTER IN THE MINISTRY OF TEXTILES (SHRI S. KRISHNA KUMAR) : (a) Yes, Sir.

(b) During the year 1986-87, the Central Government have released Rs. 19.36 lakhs as subsidy on janata cloth to Kerala.

(c) No, Sir,

(d) Does not arise.

#### **Import of Fertilisers by M.M.T.C.**

4264. SHRI THAMPAN THOMAS : Will the Minister of COMMERCE be pleased to state :

(a) whether Government have imposed conditions on the Minerals and Metals Trading Corporation to restrict the import fertilizers; and

(b) if so, the reasons thereto ?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI) : (a) and (b), MMTC does not import any finished ferti-

lizers on its own. Imports are made by it as per authorisation given by Government based on the gap between demand and indigenous production and other commercial considerations.

#### **Notices to Indian Firms having Indian Employees in their Foreign Offices**

4265. SHRI THAMPAN THOMAS : Will the Minister of FINANCE be pleased to state :

(a) whether several notices have been issued under section 80 RRA of Income Tax Act to several Indian firms who have Indian employees working in their foreign offices for payment of their remuneration in foreign currency; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI) : (a) No, Sir.

(b) Does not arise.

#### **Kelkar Committee Report**

4266. SHRI ANIL BASU : Will the Minister of FINANCE be pleased to state :

(a) whether Government have accepted the entire report of Kelkar Committee or part of it;

(b) if the entire report has not been accepted then which part of the report has not been accepted; and

(c) which part of the report has so far been implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Government have accepted majority of the recommendations made by the Working Group on RRBs (known as Kelkar Committee).

(b) However recommendations relating to bifurcation of existing regional rural banks, allowing the State Governments to borrow from the NABARD's National Rural Credit (long term operations) Fund to subscribe to the equity of RRBs, payment of interest to RRBs by sponsor banks